COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 293 OF 2017 &
IA NO. 758 OF 2017

Dated : 06h March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Indsil Hydro Power and Manganese Limited .... Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Joseph Kodianthara Sr. Adv.
Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. Mukund P. Unny
Mr. P. V. Dinesh for R-2

ORDER

We have heard learned counsel for parties.

Judgment is Reserved. Meanwhile, written arguments may be filed within one week, i.e. on or before 13-3-2019 with advance copy to the other side.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk